

which have been permitted to charter fishing trawlers from abroad are as follows:—

Name of Company	Source	No. of vessels
1. M/s. Tata Oil Mills Co. Ltd.	Thailand	25
2. M/s. Golden Hind Shipping (India) Pvt. Ltd.	"	25
3. M/s. Universal Foods Pvt. Ltd.	"	20
4. M/s. Kelbex International Ltd.	Poland	1
5. M/s. Peejay Indo-Bulgarian Fisheries Ltd.	Bulgaria	2
6. M/s. Aqua Marine Products Export Pvt. Ltd.	Japan	4

However, only 16 vessels are actually operating at present.

(b) All the deep sea fishing vessels are to operate beyond the area of operation of small mechanised and non-mechanised boats.

(c) In the normal course, charterers are required to pay fixed charter fee. However, in order to protect the interests of Indian parties and to prevent a net foreign exchange outgo a provision has been made in recent charter contracts to limit the charter fee to a percentage of the value of catch which ranges from 75 to 85 per cent in individual cases.

(d) A certain amount of poaching by foreign fishing vessels is taking place and Coast Guard is trying to apprehend such poaching vessels.

#### Unauthorized possession of Government Land in R. K. Puram, New Delhi

4930. SHRI T. S. NEGI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) is it a fact that in the area near Sector III and Sector IV in R. K. Puram, New Delhi large areas of Government land (DDA and Delhi Administration) has been unauthorisedly under the possession of Shopkeepers, temples, etc. for many years;

(b) if so, what is the total area that has been taken possession by the shopkeepers, etc;

(c) what is the amount that is being realised from shopkeepers etc. by the fake owners of the land; and

(d) whether Government will take strong measures to clear the Government land from the unauthorised parties?

#### THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) Presumably, the reference is to the land lying in between Sector III and IV of R. K. Puram. This land is with the D.D.A. for care & maintenance. It is a fact that there are some encroachments (temple, Gurudwara, school etc.) on this land.

(b) The total area occupied by these structures comes to 18,462 sq. yds.

(c) Nil.

(d) Action under Public Premises (Eviction of Unauthorised Occupants) Act is contemplated after survey.

#### Water-borne Diseases

4931. SHRI RAJESH PILOT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that water-borne diseases like cholera, guinea worms and diarrhoea are the leading killers of infant and children in rural areas;

(b) what steps are being taken by Government to provide safe potable

drinking water to the masses in rural areas during 'International' Water Supply Decade 1980-81;

(c) whether Community Health or Para-Medical Workers are provided with some apparatus to monitor chlorination periodically for estimating residual chlorine in drinking water; and

(d) if not, what steps are being taken by Government to monitor chlorination for safe potable drinking water for masses in rural areas?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) According to the cause of Death Survey statistics compiled by the Registrar General of India for the year 1975 and 1976 the percentage of deaths among infants & children due to digestive disorders out of the total deaths covered under the survey are as follows:—

Age Group	Percentage of deaths due to digestive disorders	
	1975	1976
0—1	10.3	8.2
1—4	26.8	28.2
5—14	11.3	10.8

In the age group (0—14), the deaths due to digestive disorders comprise mainly of cholera and gastroenteritis.

(b) It is contemplated to provide safe potable water to all the people in rural areas during the International Water Supply, and Sanitation Decade (1981—1990). As a first step the target is to provide drinking water supply to the people living in problem villages already identified by the various states during the Sixth Plan 1980—85. The problem villages to be so covered include the health problem villages also.

(c) The Community Health Volunteers have been trained to chlorinate the drinking water sources in the village. No apparatus has been supplied to them to monitor chlorination of the drinking water.

(d) Under the programme of provision of drinking water supply implemented by the various states wherever the water source requires to be disinfected chlorination is being followed as a general practice of disinfection. In some cases the source selected may not need any disinfection as in the case of deep tubewells fitted with handpumps.

**Arbitration cases against the Friends Central Govt. Employees Co-operative House Building Society, Delhi**

4932 SHRI GHANDRA DEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the dates which the arbitration applications in respect of arbitration cases against the Friends Central Government Employees Cooperative House Building Society referred in reply to Unstarred Question No. 1753 dated 23-6-80 were filed with the Registrar, Cooperative Societies, Delhi;

(b) the dates on which notices along with a copy of arbitration applications as envisaged in Rule 88(3) of the Delhi Cooperative Societies Rules were sent to each of parties concerned;

(c) whether under Rule 88(4) the Registrar recorded his findings;

(d) if so, the dates of such recordings and details of findings of the Registrar in respect of each case and dates of appointment of arbitrators;

(e) whether arbitration fees were deposited in each case as required under Rule 88(5); and

(f) if so, the dates and amounts of deposits?